

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 86/TT/2020

Subject:	Revision of transmission tariff for the 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for the 2019-24 tariff period for 13 no. of assets under Kahalgaon Stage-II, Phase-I Transmission System in Eastern, Northern Region & Inter-regional link between the Northern & Western Region.
Date of Hearing	3.3.2021
Coram	Shri P. K. Pujari, Chairperson Shri I. S. Jha, Member Shri Arun Goyal, Member Shri Pravas Kumar Singh, Member
Petitioner	Power Grid Corporation of India Ltd.
Respondents	BSES Rajdhani Power Ltd. and 30 others
Parties Present:	Shri R.B. Sharma, Advocate, BRPL Shri Mohit Mudgal, Advocate, BYPL Shri S.S. Raju, PGCIL Shri B. Dash, PGCIL Shri Ved Rastogi, PGCIL Shri A.K. Verma, PGCIL Shri Megha Bajpeyi, BRPL

Record of Proceedings

Case was called out for virtual hearing. The representative of the Petitioner submitted that the instant petition is filed for revision of transmission tariff of the 2004-09 tariff period and 2009-14 tariff period, truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 13 assets under Kahalgaon Stage-II, Phase-I Transmission System in Eastern Region, Northern Region and inter-regional link between the Northern and Western Region. It is further submitted that additional information as sought through TV (technical validation) letters have been filed vide affidavits dated 17.11.2020 and 3.12.2020.

2. In response to a query of the Commission regarding de-capitalisation and consequent recapitalisation of equipment, the representative of the Petitioner submitted that there was no further requirement of the following equipment in the instant transmission system and



accordingly the shifting of the equipment was approved in the Standing Committee Meeting (SCM) and later on ratified by the Regional Power Committee (RPC):

- (i) 2X50 MVAR line reactors at Patna Sub-station which were originally put under commercial operation on 1.5.2007 and removed on 16.11.2014 that were later shifted to Balia Sub-station under ERSS VIII project and put under commercial operation w.e.f. 11.2.2016.
- (ii) 400 FSCs at Lucknow Sub-station which were originally put under commercial operation on 1.6.2007 and removed on 5.9.2014 that were later shifted to Sohawal Sub-station under Northern Region Transmission strengthening system project and put under commercial operation w.e.f. 11.2.2016.
- (iii) 1X63 MVAR Bus Reactor at Lucknow Sub-station which was originally put under commercial operation on 1.5.2007 and removed on 6.1.2016 that was later shifted to Sohawal Sub-station under Northern Region Transmission strengthening system project and put under commercial operation w.e.f. 28.7.2017.
- (iv) 1X63 MVAR Bus Reactor at Lucknow Sub-station which was originally put under commercial operation on 1.5.2007 and removed on 6.1.2016 that was later shifted to Sohawal Sub-station under Northern Region Transmission strengthening system project and put under commercial operation w.e.f. 6.5.2018.
- (v) 80 MVAR Bus reactor at Patna Sub-station which was originally put under commercial operation on 1.5.2007 and removed on 2.3.2019 that was later used at Patna Sub-station under Transmission system associated with Nabinagar-II project and put under commercial operation w.e.f. 21.7.2019.

3. The representative of the Petitioner submitted that the details of recapitalisation are mentioned in the petition for the transmission system where the equipment is being recapitalised.

4. In response to another query of the Commission regarding shifting of 80 MVAR bus reactor at Patna Sub-station, the representative of the Petitioner submitted that the equipment was converted into a line reactor and used as a part of the transmission system associated with Nabinagar-II Project.

5. Learned counsels for BRPL and BYPL submitted that Vakalathnama has been filed in the instant petition on 2.3.2021 and sought four week time to file their reply in the matter.

6. The Commission pointed out that the petition was filed and copy of the petition was served on the Respondents by the Petitioner more than a year ago and a Notice was also published on the Commission's website on 12.3.2020 directing the Respondents to file the reply and the Petitioner to file rejoinder, if any. Taking into consideration the repeated pleas of the Respondents, the Commission directed the Respondents, including BRPL and BYPL, to file their reply by 18.3.2021 and the Petitioner to file rejoinder, if any, by 25.3.2021. The Commission further directed the parties to adhere to the specified timeline and observed that no extension of time shall be granted. The Commission also directed the parties to complete



the pleadings in all future cases beforehand and observed that no indulgence would be allowed in this regard.

7. The matter will be listed on 31.3.2021.

By order of the Commission

Sd/-
(V. Sreenivas)
Dy. Chief (Law)

